

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 161/MP/2024

Subject : Petition under Section 79 read with Section 38 of the Electricity Act, 2003 and Regulations 15.1 and 23.1 read with 4.1 and 17.1 of the General Network Access Regulations, 2022, thereby imploring this Commission to exercise its regulatory powers, for the purpose of facilitating the Petitioner's subsidiaries and group companies in utilizing the existing GNA/connectivity of the Petitioner at Jam Khambhaliya ISTS substation, in part or full.

Petitioner : Reliance Industries Limited (RIL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **27.6.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu V., Member

Parties Present : Shri Buddy Ranganadhan, Advocate, RIL
Shri Hemant Singh, Advocate, RIL
Ms. Supriya Rastogi, Advocate, RIL
Shri Harshit Singh, Advocate, RIL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Respondent, CTUIL has filed its reply only yesterday and the Petitioner be permitted to file its rejoinder thereof.

2. Considering the above, the Commission permitted the Petitioner to file its rejoinder within two weeks.

3. The Petitioner is directed to submit on an affidavit within two weeks "under Prayer (b), the Petitioner has prayed that 'a drawee entity connected to STU to utilize existing GNA of another entity without having to independently mandatorily apply for GNA'. Furnish proposed list of such drawee entities and name of the STU substation where such drawee entity is connected."

4. The Petition will be listed for the hearing on **13.8.2024**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)